

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**L.P.A. No. 660 of 2018**

Meghnath Jha ... .. Appellant

Versus

State of Jharkhand and 5 others... .. Respondents

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**CORAM: HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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For the Appellant: Mr. Rohit Roy, Advocate  
For Resp.1, 3-6/State: Mr. Sachin Kumar, Addl. A.G.-II  
For Resp. No.2: A.C. to Mr. S.P. Roy, GA-Bihar

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**Oral Order**

**14/Dated: 13.04.2021**

As prayed by the learned counsel appearing for the respondents-State, put up this case on 11.05.2021 to enable him to seek instruction and comply the directions as contained in the order dated 23.03.2021.

It is made clear that pendency of this appeal will not come in the way of the authorities to disburse the retiral benefits, salary, etc. which is admissible to be appellant.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**